

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA-2142/96

New Delhi this the 30th day of May, 1997.

Hon'ble Dr. A. Vedavalli, Member (J)  
Hon'ble Mr. R.K. Aahooja, Member (A)

Rohtash Singh Rana,  
S/o Shri Hari Ram Rana,  
R/o V.P.O. SIRASPUR, H.No.18,  
Delhi-110042. ...Applicant

(By Advocates Sh. M.L. Chawla & Sh. S.L. Lakanpal)

-Versus-

1. Union of India,  
through the Secretary,  
Dept. of Telecommunication,  
Sanchar Bhawan, Ashoka Road,  
New Delhi.
2. The Chief Supdt.,  
Central Telegraph Office,  
Eastern Court, Janpath,  
New Delhi.
3. The Chief General Manager (Telephones),  
Maha Nagar Telephone Nigam Limited,  
Kurshid Lal Bhawan, Janpath,  
New Delhi. ...Respondents

(By Advocate Shri R.P. Aggarwal)

ORDER (ORAL)  
(Hon'ble Dr. A. Vedavalli, Member (J))

Heard.

2. Shri M.L. Chawla, learned counsel for  
applicant, submits that the reliefs sought by the  
applicant in this O.A. have since been complied with  
by the respondents and hence nothing further survives  
in this O.A.

*Ar*  
Contd.....2.

3. In the circumstances the O.A. is dismissed, as having become infructuous. No costs.

R.K. Aahooja  
(R.K. Aahooja)  
Member (A)

'Sanju'

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)